IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 2088 of 2020

Sushant Choudhary ... . Petitioner(s)

Versus

The State of Jharkhand .. .. Opp. Party

.....

CORAM :**HON'BLE MR. JUSTICE KAILASH PRASAD DEO**

(Through :-Video Conferencing)

.....

For the Petitioner(s) : Mr. Rajesh Kumar, Advocate.
For the State : Mr. Moti Gope, A.P.P

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08 / 26.06.2020. Heard, learned counsel appearing for the petitioner and learned A.P.P. for the State.

Mr. Rajesh Kumar, learned counsel for the petitioner has been asked by this Court that how part of the F.I.R. has been removed from the Annexure-1 i.e., fardbeyan of the Gita Devi signed by Sushant Choudhary and Naresh Choudhary dated 30.04.2018 from the records.

Learned counsel for the petitioner submitted that one adjournment may be granted so as to examine the same.

It is made clear that no supplementary affidavit shall be accepted by the office without prior permission of this Court.

Put up this case in the next week.

(Kailash Prasad Deo, J.)

Sandeep/Pappu